

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE**

IN T

**BEFORE SHRI N. V. VASUDEVAN, VICE PRESIDENT AND
SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER**

ITA No.285/Bang/2019
Assessment Year : 2011-12

M/s. VSL Securities Pvt. Ltd., 66, Navniketan, K. R. Road, Basavanagudi, Bengaluru – 560 004. PAN : AABCV 4700 G	Vs.	The Deputy Commissioner of Income Tax, Circle – 7(1)(2), Bengaluru.
APPELLANT		RESPONDENT
Assessee by	:	None
Revenue by	:	Shri. Pradeep Kumar, CIT(DR)(ITAT), Bengaluru
Date of hearing	:	23.02.2021
Date of Pronouncement	:	23.02.2021

ORDER

Per N. V. Vasudevan, Vice President:

This is an appeal filed by the assessee against the order dated 07.12.2018 of CIT(A)-7, Bangalore, relating to Assessment Year 2011-12.

2. The assessee has moved an application in which it is stated that the assessee has filed Form Nos.1 and 2 under direct tax Vivad Se Vishwas Scheme, 2020 in respect of the present appeal. The assessee has also obtained Form 3 certificate containing particulars of tax arrears and the amount payable in Form 3 from the Income Tax Department. In the circumstances, the assessee has prayed for withdrawing the appeal.

3. The appeal is accordingly dismissed as withdrawn.

4. In the result, assessee's appeal is dismissed.

Pronounced in the open court on the date mentioned on the caption page.

Sd/-

(CHANDRA POOJARI)
Accountant Member

Bangalore,

Dated: 23.02.2021.

/NS/*

Sd/-

(N. V. VASUDEVAN)
Vice President

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| 1. Appellants | 2. Respondent | 3. CIT |
| 4. CIT(A) | 5. DR, ITAT, Bangalore. | 6. Guard file |

By order

Assistant Registrar,
ITAT, Bangalore.